

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.513/2001

Friday, this the 24th day of August, 2001.

CORAM;

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Mrs.Valsamma Joseph,
Trained Graduate Teacher(Maths),
Kendriya Vidyalaya No.I,
Naval Base, Cochin. - Applicant

By Advocate Mr KP Dandapani

Vs

1. The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110 016.
2. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, III Campus,
Chennai-600 036.
3. The Deputy Commissioner(Administration),
Kendriya Vidyalaya Sangathan,
Establishment III Section,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110 016.
4. The Principal,
Kendriya Vidyalaya, K.V.No.1,
Naval Base, Cochin-682 004.
5. The Principal,
Kendriya Vidyalaya,
Army Barrackpore,
West Bengal-700 062.
6. Smt.Kusumam Joseph,
TGT Maths,
Kendriya Vidyalaya(NAD),
Aluva.
7. The Principal,
Kendriya Vidyalaya,
NAD, Aluva-683 563. - Respondents

By Advocate Mr Thottathil B Radhakrishnan(for R.1 to 5)

By Advocate Mr MR Rajendran Nair(for R-6)

The application having been heard on 24.8.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

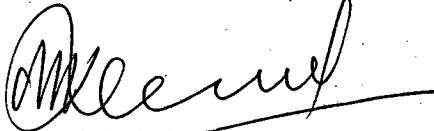
The applicant has filed this application challenging the order dated 2.5.2001(A-6) to the extent of her transfer from K.V.No.1, Cochin to K.V. Army Barrackpore(West Bengal) as also A-8 order dated 13.6.2001 turning down the applicant's representation against her transfer by A-6 order. There was an interim order not to compel the applicant to join at Barrackpore. However, on account of certain developments, the applicant was permitted to join at Barrackpore. In the impugned order A-8 itself it has been stated that on account of her priority for posting to the choice station, the applicant would be transferred to her choice station as and when her turn comes and to report to the transferred place and wait for her turn to be posted at her choice station. It has also been indicated that she would get top priority. It is pursuant to that the applicant has gone and reported at Barrackpore. Now by the order dated 22.6.2001(A-9), the applicant has since been transferred to NAD, Alwaye, the grievance of the applicant has, therefore, been redressed. The application is disposed of directing the applicant to

report for duty at NAD, Alwaye pursuant to A-9 order.

2. The O.A. is disposed of as above. No costs.

Dated, the 24th of August, 2001.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURES REFERRED TO IN THE ORDER:

1. A-6: True copy of order No.F-1-3/TGT(Maths) dated 2.5.2001 issued by the 3rd respondent.
2. A-8: True copy of Order No.F.19-294(3)/2001 KVS(L&C) dated 13.6.2001 issued by the 3rd respondent.
3. A-9: True copy of order No.F7-1(D)(S.St.)2001/KVS(E-III) dated 22.6.2001 of the 3rd respondent.